

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H.Jung, Member**

**I.A.No. 78/2006 in
Petition No. 34/2006**

In the matter of

Approval of provisional transmission tariff for 400 kV Bareilly sub-station (UPPCL) (extension) and 400 kV Mandaula sub-station (extension) under transmission system associated with Tala HEP, East-North Inter-connector and Northern Region Transmission system from 1.5.2006 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. Chief Engineer, Chandigarh Administration, Chandigarh
12. Uttranchal Power Corporation Ltd, Dehradun
13. North Central Railway, Allahabad

.....Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri M.M. Mondal, CM (Fin), PGCIL
3. Shri C. Kannan, PGCIL
4. Shri T.P.S.Bawa, OSD, PSEB
5. Shri V.K.Gupta, PSEB
6. Shri R.K.Arora, HPGCL
7. Shri S.N.Singh, UPPCL
8. Shri S.N.Joshi, JdVVNL

ORDER
(DATE OF HEARING: 7.12.2006)

The Commission vide its order dated 18.8.2006 had approved the provisional transmission tariff for 400 kV Bareilly sub-station (UPPCL) (extension) and 400 kV Mandaula sub-station (extension) under transmission system associated with Tala HEP, East-North Inter-connector and Northern Region Transmission system from 1.5.2006 to 31.3.2009. The petitioner was directed to file a fresh petition for approval of final tariff latest by 31.12.2006.

2. Through this interlocutory application, the petitioner has sought extension of time up to 31.10.2007 for filing of the petition of final tariff. The petitioner has submitted that the annual accounts for the year 2006-07 (date of commercial operation of the assets falls during this year) are likely to be finalized by September 2007 and therefore, the application for final tariff can be filed thereafter only.

3. The interlocutory application has been heard after notice to the respondents. However, none of them has filed any reply in opposition to the prayer made therein. At the time of hearing, the representatives of the respondents present have agreed to the prayer for extension of time made by the petitioner.

4. For the reasons given by the petitioner in the application, extension of time for filing the petition of final tariff up to 31.10.2007 is allowed.

5. This order disposes of I.A. No. 78/2006.

Sd/-
(A.H.JUNG)
MEMBER

New Delhi dated the 7th December 2006

sd/-
(BHANU BHUSHAN)
MEMBER

sd/-
(ASHOK BASU)
CHAIRPERSON